

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA No. 39, 93

Decided on : 8.1.1993

S. R. Sampath Kumar ... Applicant

Vs.

Union of India & Ors. ... Respondents

CORAM : The Hon'ble Mr. P. C. Jain, Member (A)
The Hon'ble Mr. J. P. Sharma, Member (J)

Shri R. Doraiswami, with Shri Sant Singh,
Counsel for the Applicant.

O R D E R (Oral)

Hon'ble Shri P. C. Jain, Member (A) :-

The applicant was placed under suspension, in connection with certain disciplinary proceedings, w.e.f. 16.5.1981. The aforesaid suspension was revoked by an order passed on 7.1.1982. The disciplinary proceedings have since been finalised by the appellate order passed on 27.5.1992. The grievance of the applicant is that inspite of that the competent authority has not passed any order for the treatment of the period of suspension, which he had undertaken to pass after the conclusion of the disciplinary proceedings against him, in accordance with the provisions of FR-54 B. Admittedly, the applicant has not made any representation to the

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competent authority and accordingly this OA is premature. In view of this, this OA is rejected as premature. The applicant may make representation to the competent authority and if he is aggrieved by the final order which may be passed in this regard, he will be free to approach the Tribunal in accordance with law, if so advised.

2. It may also be mentioned for record that the Chairman-cum-Managing Director, National Building Construction Corporation who has been arrayed as respondent No. 2, is not within the jurisdiction of this Tribunal and as such, we have considered the above OA with reference to the other two respondents, i.e., respondents 1 and 2 only.

J. P. Sharma

(J. P. Sharma)
Member (J)

C. C.

(P. C. Jain)
Member (A)